

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat

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Subject: Engagement of Standing Counsel for State Information Commission.

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Government Order No: 76 -LD (A) of 2018.
Dated 13 - 01 - 2018.

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Sanction is hereby accorded to the engagement of following Advocates as Standing Counsels for State Information Commission for defending/conducting its cases before the Commission at Jammu and Srinagar respectively:-

S.No	Name of the Advocate	Province
1.	Shri Sarwesh Kumar Gupta, Advocate	For Jammu
2.	Shri Feroze Ahmad Sheikh, Advocate	For Kashmir

The engagement of Standing Counsel shall be governed by the terms and conditions as laid down in Government order No. 1754-LD (A) of 2013 dated 16-05-2013 read with Government order No.2002 dated 8-06-2017. The engagement of Standing Counsel shall be for a period of one year and is entitled to retainership only from one office or department at the place of practice and not from any other office or department.

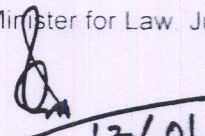
By order of the Government of Jammu and Kashmir.

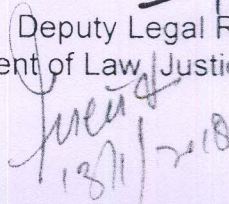
Sd/-
(Abdul Majid Bhat),
Secretary to Government,
Department of Law, Justice and Parliamentary Affairs
Dated: 13 - 01 - 2018.

No: - LD (A) 2003/93-SC/2018.

Copy to the:-

1. Learned Advocate General, J&K, Jammu.
2. Commr/Secretary to Government, General Administration Department.
3. Secretary, State Information Commission, J&K Jammu for information and n/a.
4. Director Litigation, Kashmir/Jammu.
5. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
6. Private Secretary to the Hon'ble Minister for Law Justice for information.
7. Government order file.


13/01
Deputy Legal Remembrancer,
Department of Law, Justice and Parliamentary Affairs


13/01/2018

